

**FOR THE ATTENTION OF THE CREDITORS OF SHAPRE INFOTECH INDIA LIMITED**

**FORM A**

**Public Announcement**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Shapre Infotech India Limited
2.	Date of incorporation of Corporate Debtor	10-11-1995
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs – Registrar of Companies, Chennai.
4.	Corporate Identity No. of corporate debtor	L51909TN1995PLC033473
5.	Address of the registered office of Corporate Debtor	G6 Mandra Apartments, 23c North Boag Road, T. Nagar Chennai TN 600017 IN
6.	Insolvency commencement date in respect of corporate debtor	<b>23-10-2019.</b> Order delivered on 25-10-2019. Order received and acknowledged by IRP on 28-10-2019 (The office of the IRP was not working on 26-10-2019 and 27-10-2019.) Therefore the Order copy was viewed and acknowledged by the IRP on 28-10-2019)
7.	Estimated date of closure of insolvency resolution process	20-04-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> L V Shyam Sundar <b>Registration Number:</b> IBBI/IPA-002/IP-N00262/2017-18/10775
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Opp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu, 600087. <b>Email:</b> shyam.ascend@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Opp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu, 600087.  Email: <a href="mailto:cirp.shapreinfotechindia@gmail.com">cirp.shapreinfotechindia@gmail.com</a> with a copy marked to <a href="mailto:shyam.ascend@gmail.com">shyam.ascend@gmail.com</a> <b>Landline:</b> 044-43535657 <b>Mobile:</b> 9884882326( <b>Office</b> )

11.	Last date for submission of claims	06-11-2019 (14 days period reckoned from the date of commencement of CIRP. i.e. 23-10-2019).
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable based on the understanding of the IRP as on date.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable based on the understanding of the IRP as on date.
14.	(a) Relevant forms (b) Details of authorized representatives	(a) Web-link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not applicable based on the understanding of the IRP as on date.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Shapre Infotech India Limited on 23-10-2019.

The creditors of M/s. Shapre Infotech India Limited are hereby called upon to submit their claims with proof on or before 06-11-2019 (14 days period reckoned from the date of commencement of CIRP. i.e. 23-10-2019) to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

**The financial creditors shall submit their claims with proof by electronic means ONLY.** All other creditors may submit the claims with proof in person, by post or by electronic means.

Claims by Operational Creditors shall be submitted in Form B; Claims by Financial Creditors shall be submitted in Form C; Claims by workman or an employee of the corporate debtor shall be submitted in Form D; Claims by numerous workmen or employees of the corporate debtor may be submitted by an authorised representative on their behalf in Form E.

The claim form can be downloaded from <https://www.ibbi.gov.in/home/downloads> and be submitted with proofs to the IRP at the address /email-ID mentioned against entry No. 10.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name of Interim Resolution Professional  
Signature of Interim Resolution Professional

: L V SHYAM SUNDAR

: 29-10-2019

: Chennai

Date  
Place